## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. No.

440 of 1990

DATE OF DECISION 22-11-1991

G. Ashokan Applicant (s)

M/s P.Sivan Pillai & Advocate for the Applicant (s)

R.Sreekumar

Versus

Union of India, General Respondent (s)
Manager, Southern Railway, Madras
and 38 others

Mrs.Sumati Dandapani (for R-1-3)

Mr.P.C.Joseph-R.36

Advocate for the Respondent (s)

CORAM:

Mr.M.C.Nambiar(R.4,5,10,11,12,15,16,17,20,25,26,28,30,31,32,33,37,38 and 39).

· The Hon'ble Mr. S.P. Mukerji - Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not? Yu

3. Whether their Lordships wish to see the fair copy of the Judgement? M

4. To be circulated to all Benches of the Tribunal? W

## JUDGEMENT

(Hon'ble Mr.S.P.Mukerji-Vice Chairman)

In this application dated 31.5.90 filed under Section 19 of the Administrative Tribunals Act the applicant who has been working as Lascar in the Trivandrum Division of Southern Railway has challenged the selection proceedings relating to promotion from Class IV to Class III post in the Operating and Commercial Departments in the promotion quota vacancies which occurred between 1.4.84 and 31.3.89 and have prayed that respondents be directed to hold separate selections for vacancies arising in each of the years during the aforesaid period.

The brief facts of the case are as follows.
The applicant is at present working as a Lascar in the

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Operating (Traffic) Department of the Southern Railway in Group 'D' category. Promotions to Group 'C' posts are on the basis of selection through a written test and an interview waxe considered necessary. The qualifying marks in the written and oral test are prescribed by qualified the General Manager and the candidates are to be arranged in the order of seniority for annual vacancies. of 5 years of service in Class IV Railway service has been prescribed for promotion. This was subsequently reduced to three years. Clubbing of vacancies of more than one year has also been Considered to be irregular by the Railway Board. (Railway Board's letter dated 19.2.88 at Annexure.A.2). The applicant submitted an application in response to the notice at Annexure A.3 which was issued for selection to fill up the vacancies which occurred between 1.4.84 and 31.3.89. He mass appeared in the written test on 3.3.90 and attended the viva test on 28.3.90. In the interview, according to the applicant, the discussion was around that charge memo issued against the applicant on 25.1.88 which resulted in minor penalty of loss of increment for 12 months. In the list of selected candidates at Annexure.A.7 his name did not find a place. The applicant has challenged the selection on the ground that annual tests were not held for annual By holding single test for five years vacancies, vacancies. the applicant has been denied equality of opportunity by extending the field of eligibility. This has also reasoned his being considered more than once if annual selections a fingens had been held. By clubbing the Vacancies, the record of service was also considered by clubbing earlier and subsequent vacancies in subsequent years. The respondents

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also did not prepare an adhos integrated Seniority List of eligible candidates coming from different seniority units. The applicant has also challenged the holding of viva-voce test and prescribing the qualifying marks for the same. He has also pointed out various discrepancies of candidates not invited to write the examination being included in the list of those passed the written also examination and substitution of answer papers.

In the counter affidavit the respondents 1 to 3 have stated that on the basis of written test and vivavoce some panel was to be prepared but the same was not published as it was necessary to reassess the number of vacancies. The Tribunal when moved by some Candidates directed that the process of drawing of a panel based on the selection which was initiated in 1984 should be completed and those who had passed both in written and viva-voce tests on the previous occasion, their names could be included in the panel. In compliance with that order, 18 persons were included in the panel-against 18 vacancies and the applicants pherein were declared to be successful and their names included in the panel. Subsequently six more candidates challenged the selection on the ground of number of vacancies not taken into account, in 0.A.K.590/88 but the application was rejected. Subsequently against 37 vacancies of Train Clerks, Ticket Collectors and Commercial Clerks, applications were invited by the impugned notice dated 15.11.89 at Annexure.A.3 and written examination was held on different dates. 30 777 to employees including the applicant passed the written examination. The applicant was Called for viva-voce also but he failed in the viva test. Since the selection conducted

for the period ending 31.3.84 was questioned in O.A. 235/87 the respondents could not initiate any action for fresh annual selection subsequently. When that O.A. was disposed of on 24.5.88 the respondents could initiate action thereafter. The applicant should have questioned the legality of the examination before appearing in the written test. Having appeared in the test he cannot challenge its legality. The respondents have conceded that all those were eligible in 1989 were allowed to appear in the selection "irrespective of the period in which the vacancies might have occured." They have also indicated that there was no necessity to publish any combined Seniority List prior to selection. They have also indicated that 50 marks have been allotted to written test, 25 marks for interview and 25 marks for service records and # qualifying marks of 37½ out of 75 for written and interview and an aggregate of 50 out of 100 have been fixed. explained that the two instances quoted by the applicant of candidates being called for written test or for vivavoce without their names being in the list of such candidates by stating that their names were erroneously left out. They have denied substitution of answer papers.

that the respondents's averment that he had failed in the viva is false because to pass in the written examination will qualify for empanelment irrespective of the performance in viva. He has also stated that the candidates from Catering Department who were not eligible were wrongly considered for promotion. He has also challenged the single panel prepared for vacancies arising over six years ds illegal and that

the applicants acquiescence by appearing is not a licence for including ineligible persons.

- We have heard the arguments of the learned counsel for both the parties and gone through the documents carefully. This Tribunal has been consitently taking the view that preparation of a single panel by clubbing the vacancies is illegal as it makes persons who were ineligible for vacancies in an earlier year, am eligible for the same vacancy, if that vacancy is clubbed with those of the subsequent years. The Government of India also have been issuing instructions to . the effect that where annual promotions could not be made for certain reasons, yearwise panel should be prepared against the vacancies arising in each year by considering those candidates who were eligible in each particular year. Clubbing of vacancies for a number of years also distorts the assessment of confidential reports by bringing in reports of those years which were not available when the vacancies in a particular year arose or including confidential reports of earlier years which would not have been relevant against vacancies of later years. The respondents have admitted that "it was the single panel that evidenced and showed that the selection was lumpsum and there was no separate selections." As a matter of fact there should have been separate selections for each years vacancies. By the preparation of single panel the entire selection process is vitiated.
  - 6. The argument that the applicant aid not raise any objection to the notice which indicated that vacancies

held against him. This is because one could still have concluded from the notice that even if the vacancies are clubbed together the selections could have been on the basis of each years vacancies. The respondents having stated that qualifying marks is  $37\frac{1}{2}$  in the combined marks of written examination and interview cannot be heard to say that the applicant was not selected because he failed in the interview. Since no qualifying marks in the interview per se have been fixed, the question of failure in the interview does not arise.

In the conspectus of facts and circumstances we allow the application, set aside the panel dated 23.4.1990 at Annexure.A.7 and direct that the respondents to prepare year-wise separate panels for year-wise vacancies arising between 1.4.84 and 31.3.89. For preparing year-wise panels only those vacancies arose during that year should be taken into account, only those who candidates/were eligible exagable during that year should be considered and the confidential reports subsequent to that year should not be taken into account. The marks in the written test and the interview of the as fur rules a candidates, however, should not be altered but the qualifying marks should be taken as 50 per cent of the total of marks obtained in the interview and the written test. Those candidtes who have already been selected, trained and promoted, however, should be allowed to continue till the annual panels are available on the above lines and such of those who was not included in any of

the panels should either be reverted to give place to empanelled officials or allowed to continue on an adhoc basis if necessary. There will be no order as to costs.

JUDICIAL MEMBER

(S.P.MUKERJI) VICE CHAIRMAN

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